## [श्री रणजीत सिंह]

होगा, श्रगर उसमें श्रापको कोई खासी लगे, कमी लगे तो आप उस वक्त उठा सकते हैं। ग्रापकी जो भावनाएें हैं मैं सिनिस्टर साहब को पहुंचावा दुंगी।

श्री जगदीश प्रशाद माथर प्रदेश) : महोदया, , एक वाक्य चाहता हूं, मंत्रों जो भी सन लें। प्रधान मंत्री जी जर्मनी गए हैं ग्रीर वहां वार्ता हुई है । उसके साथ हो वास्टिक स्टेटस की रिकागनिशन की घोषणा की है। तो हाऊस यह भ्रमेक्षा करता है कि एकाध दिन में वहां क्या हम्रा है, वहां के हालात की हमको जानकारी दें। मैं इसमें यही कहुंगा कि प्रधानमंत्री से **ग्रनरोध करें कि वह ग्रपने दौरे की कुछ** जानकारी और वास्टिक स्टटस की रिकाग-निशन के संबंध में हम लोगों को जानकारी दें, जिसते हम लोग लाभान्वित हो ।

उपसभापति : हमेशा, जब कभी भी प्रधानमंत्री वाहर. कोई पर गए हैं, यकीतन वेद्याकर हाऊत के बयान देते हैं। श्रापकी भावना उत तक पहुंचा दी जाएगी। Now, we will take up clarification's on the statement regarding report of the National "Commission on Rural Labour. We have only three minutes.

SHRI GURUDAS DAS **GUPTA** (West Bengal): Madam, we will seek clarifications after lunch. How we seek clarifications within three - minutes?

THE DEPUTY CHAIRMAN: the House agrees, I have no objection to it. All right.

The House stands adjourned till 2.30 P.M.

> The House then adjourned for lunch at twenty-seven minutes past one of the clock.

of Report by the National Commission on Rural Labour

> The House re-assemble after lunch thirty-thre at past two of the clock, The Vice-Chairman (Shri Shanke Dayal Singh) in the Chair.

## **CLARIFICATIONS** ON THE STATEMENT BY MINISTER OF COAL RE SUBMISSION OF REPORT BY THE NATIONAL COMMISSION ON RURAL **LABOUR**

YELAMANCHILI (Andhra Pradesh): Sir, the hon. Minister has mentioned about the Reporl of the National Commission On Rural Labour and the Bill is yet to be introduced. It is. mentioned in the Report that 22 items are to be reserved for the handloom sector, but the textile industry challened it in the court of law and got it stayed. So, is there any proposal under the consideration of the Government to include the reservation of items that are earmarked for handloom in the Ninth Schedule? (Interruption).. .Is there any proposal under the consideration of the Government to include the problems of handloom weavers in the Ninth Schedule of the Constitution? In the Report of the Commission it is also mentioned that there should be pension for agricultural labour at the rate of Rs. 100 per month. What is the amount the Government wants to earmark towards disbursal as pension to be given to the \* agricultural and unorganised labour? It is also included in the Commotion's Report that maternity leave for the unorganised labour should be mororporated. What is the attitude of the Government in relation to population, family planning measures and welfare measures? T would like to seek clarifications on these from the hon. Minister.

Sir, something is mentioned about the construction workers also in the Report of the Commission. There is no law to safeguard the interest of the construction workers. Does the Government propose to make or go in for any new legislation as far as the construction, workers .are concerned? Sir, as you know, due to disparity of income among the agricultural lab-

Dr. Yelamanchili Sivaji] ourers and other unorganised labourers there is inter-district and interstate migration of labourers from one State to another State and from one district to another district during season and off-season and no statistics are available with the Government in regard to the migrating labourers from one place to another place. What are the steps the Government proposes to take to compile the statistics in regard to the migrating labourers and to safeuard their interests? What is the implementing agency or nodal agency to undertake all these things? What I mean to say is that the existing mahcinery of the Ministry of Labour is not geared up to meet the demand.

Sir, as you know, sometime back a survey was conducted to examine whether the Minimum Wages Act is being implemented properly or not in various States. I came across at Guntur that the Labour Ministry had engaged some NMR people (Nominal Muster Roll people) paying some wages-daily wages-and their wages were less than the minimum wages prescribed by the Labour Ministry. So, under these circumstances, how can the Government or the Ministry ensure that the Minimum Wages Act is being implemented properly in its true spirit?

SHRI SHABBIR AHMAD SALA-RIA (Jammu and Kashmir); All that the hon. Minister has said is that the Report by the Commission has been received since 31st July 1991. It is not clear why, over a period of two> months since the receipt of the Report, the Government has not been able to take any decision thereon. I would like the hon. Minister to say what, steps the Government has so far taken or what recommendations the Government is inclined to accept from the Report of the Commission. It must have engaged the attention of the Government since 31st July, 1991.

Secondly, the hon. Minister has postponed everything to a future, an uncertain future. The Report of the Conrmission shows that many matters

with regard to the betterment of the rural labour are such that there cannot be two opinions about them. Would the hon Minister kindly say with regard to such undisputable and admitted positions, of which there can be no two opinions, that to that extent there would be no further delay in implementing the Report of the Commission?

Thirdly, with regard to the statement of the Minister that certain legislative enactments or measures would have to be taken, would the hon. Minister kindly state whether he has drafted or is in the process of drafting any law with regard to the ruari labour so that we can know how long it will take him to come to the House with a legislation? And last but not the least, I would like to ask the hon. Minister to let us know how long it will take him to decide upon the recommendations of the Commission lest this Report also meet the fate of many reports which are received but are given to oblivion.

SHRI JOHN F. **FERNANDES** (Goa): Sir, it is a national tragedy that alter 40 years of our independence we have not done any justice to these rural labourers and it is again a tragedy that our planned development could not deliver the goods to the downtrodden people. Sir, the Commission was appointed exactly after 40 years in 1987 by the then Prime Minister, Shri Rajiv Gandhi. It took four years for this Commission to submit this report So I feel it will be appropriate that this report is immediately implemented and this scheme is named after the late Shri Rajiv Gandhi. The report says the agricultural labour accounts for 110 million in this country and out of this 73 per cent are rural labour out of which 50 per cent are Scheduled Castes and Scheduled Tribes. I feel the only way to rehabilitate these people is to declare agriculture as an industry and to treat this labour as industrial labour. The other recom[Shri John F. Fernandes]

mendation I would like to make to the honourable Minister is that the only way we can rehabilitate these people is to give power to these people. In the last Lok Sabha there was a Bill brought by the then Congress Government, the Panchayati Raj Bill, which was sought to be passed handing down power to the people at the rural level. The Government sought to have a three-tier structure: the Central Government, the State Government and the Panchayat. I would like to know the Minister whether they will bring this Bill again before this House and see that it passed in an appropriate form to rehabilitate these downtrodden people.

SHRI V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman, the Commission on Rural Labour concentrated mainly on agriculture, for the agricultural giving benefits to labourers. I would like to remind this House that Shri Ramamurthi, the then CPI Mmeber of this House brought a legislation for regularising the rural labour. Shri Ramamurthi is no more now. But the Government at that time gave an assurance that they would being a legislation regularise the rural labour. But SO far the Bill has not seen the light of day. The main problems by faced the rural labour not only in the case of agriculture but also in the small scale industry sector are three: (1) unemployment, (2) construction labour, (3) seasonal labour. On the agricultural side, as you know, sowing starts during the monsoon period. In the meanwhile the agricultural labourers get lesser number of days of work. For one month or one and a half months they are unemployed. When we go to Harijan bastis during the periods when there are heavy floods we can see how the people are unemployed in spite of the various schemes brought by the Government like the NREP, the IRDP and the RLTEP. In

spite of these schemes we find people are unemployed. And the agricultural labourers exploited by the system of contre labour. The person considered to the master of the area takes care see that he gets control of all tl labourers and he exploits Another problem is that the peop are also not getting full employmen These are the basic reasons for tl sufferings of the rural labour.

Another vital thing is while larising the rural labour and fixing the minimum wages for rui labour as recommended by the Cor mission, I request the Minister take into account the devaluation the rupee which has occurred no' There has been a devaluation of tl The Commission had given : rupee. recommendations in the May. In July there was devaluatio Therefore. I request the Minister refix the minimum wages keeping view the devaluation of the rup which has taken place so that labourers get the benefit which

श्री छोटू भाई पटेल (गुजरात) उपसभाष्यक्ष महोदय, हमारे देश में र् क**रो**ड एग्रिकल्चरल लेबरर हैं ग्रौर **६**नव सामाजिक स्नौरश्राधिक कंडीशनस के बा में रिपोट देने के लिए कहा गया था तो में ग्रापके माध्यम से सरकार से कहन चहाता हूं कि लेबरर्स की आर्थिक कंडीश में सुधार नहीं हुआ है । हमारे यह गुजरात का एक उदाहरण देना चाहर हुं। साउथ गुजरात में हलपति नाम न एक कम्युनिटी है जो खेत मजदूर है रूप में काम करती है उसका की डैवलपमेंट नहीं हुआ है । हमारे देश : रूरल डैवलपमेंट के नाम से 25 स्की चलती हैं, लेकिन फिर भी जो डेवलपमें होना चाहिए यह नहीं हुआ है। इसलि मैं कहना चाहता हूं कि खेत मजदूरों ह लिए जो एप्रोप्रियेट स्कीमें हैं वह चलःती चाहिए वरना इनका इकोन मिक डैवलपमेंट नहीं हो सकता है ।

में भ्रापके माध्यम से मंत्री जी निम्नलिखित सवाल पूछना चाहता हूं

ought to get.

What are the recommendations made by the National Commission on Rural Labour and how many of these recommendations were accepted by the Government ? There should be some time limit for the implementation of these recommendations. It is very important for the Government to see that the interests of the agricultural labour are protected. I would like to know whether the Government is willing to do something for them or not? The Government should also bring forward a clear legislation to protect the agricultural labourers.

**GURUDAS** DAS **GUPTA** (West Bengal): Sir, it is a pleasure to seek clarifications from the Minister. While paying my personal compliments to the badli Minister of Labour that it was because of his drive that the problem of agricultural labourers could be put on focus in this country, I hope he is made a permanent Minister instead of being a badli Minister in the Department of Labour. This is a clarification I seek ' from the Prime Minister and not from the Minister. Sir, the point is—and Mr. Sangma knows it better-that there has been a constant clamour and a persistent demand in the country for making laws for protecting the interests of the agricultural labourers who constitute the largest segment of the rural labour force in the country. It is not today, but earlier when the then Labour Minister, Mr. Anjaiah, who is no more made a commitment on the floor of this House that the Government would enact a comprehensive law for this section of unprotected labour, i.e., the agricultural labour. But these attempts to make laws have been frustrated because of the active participation of the kulak lobby in the Indian politics. Subsequently, the Home Ministry and the Ministry of Finance raised objection saying that if these laws were made, things would go from bad to worse in the country. It is in this background that, when Mr. Sangma became the Minister of State at the time Shri

Rajiv Gandhi was he Prime Minister, he appointed a number of study teams and these teams consisted of Members of Parliament belonging to different political parties including the Indian National Congress. The team recommended that there should not be any further delay in the enactment of legislation for the agricultural workers. The report was pending for a very long time and then the Prime Minister took it upon himself the responsibility of appointing a national commission. The National Commission worked for about four years and after that a report was produced. The Commission recommended in unambiguous that there should be some law for the protection of this section of labour in the country. Therefore, the point is that the matter is pending too long with the Government, too long. The question is whether the country has got laws for the agricultural In the meantime, workers. when Bindeshwari Mr. Dubey became a full-fledged Labour Minister, there was a conference of the Labour Ministers and, in that conference, a situation was created in "Vhich the people were given to linderstand that the State Labour Ministers were against this law. It is in this background that the National Commission has made its recommendations. Therefore, there is no question of any delay. Sangmaji has been quite evasive in his answers. He says that he will take some time to study the problems. It is not for him to say this because he has studied this problem. But it is the Government which has not made up its mind. It is through him that this impression has been created that the Government has not made up its mind. On the 30th July, we were together presenting the Commission's Report to the Prime Minister. The Prime Minister promised all of us, those who were the Members of this Commission; some expeditious action would be taken. My question is how long the Labour Minister with his expanded tiers will take to study this problem.

259 Clarification on the [RAJYA SABHA] Statement by Minister of Coal re. submission [Shri Gurudas Das Gupta]

How long will it take to study this problem? You have an extended Labour Ministry. "Why? There must be a Minister. Because of the headless condition of the Ministry, the officers may not have time and they might be enjoying their leisure somewhere; I do not know. But why should the Ministry take so much time to study this problem which has been under the consideration of the Labour Ministry for a long time?

Since he was instrumental in initiating measures for investigating into this problem, since his personal initiative has been rewarded and since the including investigating team the Commission National has made recommendations, my question is how long the Government will take and for how long it will sit over the files. This country has been sitting over this problem for the last forty years. It is not a point that the contractors were exploiing the labour. But the point is that the most of the State Governments did not do enough for the agricultural labour and there is no State machinery for looking after their problems. The Labour Ministry looks after the organized labour force who will come to the Labour Ministry and threaten a strike. It is because of their collective bargaining that the Ministry is too much preoccupied with the organized labour force. Since these people are not organized at all, you can treat them or deal with them shabbily as you are doing now.

And, Sir, in this Report, it has been categorically mentioned that during the last forty years of planning, little has been done so far as these hungry and unemployed people are concerned and these people constitute nearly forty per cent of the Indian population. Therefore, my question to the honourable Labour Minister is—we have enough of evasive answers- how long he will take to give us a concrete answer. I would like to know this now.

of Reporl by the National Commission on Rural Labour

I now come to my send clarification. If the Government decides to bring about a law, will it make adequate provision for implementing the laws? We do not need laws only. We need laws and, at the same time, finances also. We need proper financing and organization. If there is no proper organization to look alter the interests of the agricultural labour and no proper funding of the schemes, the schemes will be more or less paper schemes only. Therefore, the Government must make adequate budgetary allotment. Is he agreed on this or not? Sir, I would like to know what his personal view is in this regard. Does he believe that section of the labour force has not been given a fair deal? Does he agree with this? If he agrees, then let him categorically say that enough has not been done for this section of the labour, but enough dilatory tactics have been there from the Government

THE VICE-CHAIKMAN (SHRI SHANKAR DAYAL SINGH): Now, Mr. Anand Prakash Gautam. Ypu have taken ten minutes already.

SHRI GURUDAS DAS GUPTA: I know It is because I have been BO intimately connected with this question and everyone in the House knows it. Is he ready to recommend to the Government that enough funds should be made available?

Thirdly, will he as the Minister, looking after the Labour Ministry even temporarily, prevail upon the Prime Minister and the Labour Ministry to take an expeditious decision in the matter? Thank you, Sir.

श्री मानन्द प्रकाश गौतम (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, 1987 में राष्ट्रीय ग्रामीण श्रमिक ग्रायोग का गठन हुआ था और ठीक चार साल के बाद उसकी रिपोर्ट 31 जुलाई को पेश हुई है। यह जो माननीय मंत्री जी का वस्तस्य है, केवल मान्न इतनी ही सूचना इसमें मिलती है कि रिपोर्ट फेल

हुई । इसमें ग्रीर कोई खास सूचना नहीं है जब कि रिपोर्ट की प्रतीक्षा करते-करते चार साल बीत गए हैं । सदस्यों को निश्चित रूप से यह श्रपेक्षा थी कि माननीय मंत्री जी भ्रपने वक्तव्य में कुछ मुख्य मुख्य बातें जो रिपोर्ट में हैं उनको प्रकाशित करते । मैं माननीय मंत्री जी से यह जानना चाहता हूं कि जो इस रिपोर्ट में ग्रामीण श्रमिकों के लिए सामान्य सामाजिक. को त्रयासों, विकास श्राधिक ग्रौर वैद्यानिक उपायों ग्रौर संस्था-गत संबंधी अनेक सिफारिशें की गई हैं इन सभी तरह की ग्राधिक वैधानिक और सामाजिक सिफारिशों में से मुख्य मुख्य सिफारिशें क्या हैं जो श्रमिकोंँके लिए मुझाए गए हैं। दूसरी बात यह है कि इन सिफारिशों का कार्यान्वन निश्चित रूप से बिना कानून बनायें संभव नहीं होगा। इस वक्तस्य के ग्रंतिम पैरा में जो बात है उसका साफ ग्रौर स्पष्ट भ्रर्थ यह है कि अभी कार्यान्वन के लिए कोई ज्यादा चित्रितत माननीय मंत्री जी नहीं हैं, बल्कि उनमें कुछ छानबीन किए जाने की श्रादश्यकता महसूस करते हैं। के लिए उन सिफारिशों के कार्यान्वन केंद्रीय सरकार के विभिन्न मंत्रालयों स्रौर विभागों द्वारा जहां कहीं भ्रावस्थक होगा, राज्य सरकारों से विचार-विमर्श करके उनसे विस्तृत छानबीन करने का कार्यक्रम है। इसमें साफ ग्रीर स्पष्ट यह होता है कि उन सिफारिशों को कानून रूप देने के बारे में सरकार को बहुत जल्दी नहीं है। इसमें निश्चित रूप से यह माना जाएगा कि डिले होंगी ग्रौर देर लगेगी । चार साल तो बैसे ही बीत गए हैं क्रीर निथम नहीं बना पाए तो सारा का सारा काम घरा रह जाएगा। इसलिए मैं माननीय मंत्री जी से यह जानना चाहता हूं कि क्या उनका श्रतिशीघ कानन के लिए कोई ट्यवस्था करने का इरादा है।

SHRI SARADA MOHANTY (Orissa): Mr. Vice-Chairman, Sir, the rural labour in our country have work only lor a certain period of time and for the rest of the year they have no work. In view of this and in order

to give them work for their livelihood, is the Food For Work programme going to be implemented shortly by the Government or not? My second question is whether the Government is going to have cottage industries in every Panchayat on cooperative basis to give work to the rural labour both males and females. My third question is whether the Government is going abolish bonded labour system.

Sir, these are my questions to the hon. Minister.

श्री रम्बीत सिंह (हरियाणा) : उपसभाष्यक्ष महोदय, जैसा कि मेरे से पहले सदस्यों ने ग्रंपने सुझाव दिए हैं, मैं समझता हूं कि हमारे ग्रानरेवल प्राइम सिनिस्टर साहब को जो यह कमीशन की रिपोर्ट दी गई है ग्रीर जिस पर मिनिस्टर साहब ने स्टेटमेंट दिया है उसमें कुछ बातें रह गई हैं। मेरे से पहले माननीय सदस्यों ने कहा कि इसमें डिटेल नहीं दी गई है। चार साल के बाद यह रिपोर्ट ग्राई है। मानतीय श्री हत्मन्तराव ग्रीर बहुत से पालियामेंट के सदस्य इस कमीशन के मैम्बर थे। इसमें जो 20 इ० विनियम वेजज का सुझाव दिया गयाहै, मैं समझता हूं कि अगर इस समय के प्राइज इंडैक्स की देखा जाय तोपता चलेगा कि यह उसके मुकाबले में बहुत कम है। प्राइस इंडेक्स को सामने रख कर वेजेज रिवाज होने चाहिए।

एक बात में और कहूंगा। हरियाणा जो इस देश का एक स्टेट है वहां मिनिमम केजज जो हैं वे 29.5 है ग्रीर इससे ऊपर ही है। इसलिए मेपा सुझाव है कि एक स्टेट में जब मिनियमम वेजेज साढे 29 रुपए है तो 20 रु० कम है। तीसरा सुझाव मेरा यह है कि इस बात का ध्यान रखा जाना चाहिए कि 51 परसेंट पोपुलेशन रूपल लेवर की है ग्रीर उनकी हालत सबसे ज्यादा बहतर है ग्रीर कुछ बच्चे माइनर हैं ग्रीर स्कूल जाने लायक हालात एसी है कि मगर फाइनेंसियल कण्डीशन खराब है तो ऐंडेंट्स

## [श्री रणजीत सिह] 3.00 P.M.

को मजबूर होशर उन्हें लेबर के लिए भेजना पेड़का है और वह लेवर ऐसी जैसे कि माइनिंगु है, क्यूरिंग सेक्टर है, कारपेट का है, मैन्युफैक्चरिश आफ मैच एण्ट फायर वर्क्स है, बीड़ी उद्योग वहां उरते हैं। यह वाइलेन्स कांस्टिट्युशन है। तो मेरा मिनिस्टर साहब से यह निवेदन है कि छोटे बच्चों के मामले में बाइलेशन अत्क कांस्टिट्युशन **को रो**का जाय **ग्रौ**र ब्रा**इदा** इसमें सख्त कदम उठाए जांयें ग्रीर ज़गर जरूरी समझा जाय तो इसमें अमेंडमेंट किया जाना चाहिए। जैसे कि मेरे से पहले सभी अनिरेवल मैंबर्स ने कहा है कि कमीशन की रिपोर्ट आती है। कितने ही कमीशन हर गवनमेंट अप्वाइंट करती है लेकिन उसके इम्प्लीमेंटशन की बात नहीं होती ग्रीर वह बहुत कम कारगर होती हैं। तो मेरा सवाल हैं कि क्या गवर्तमेंट इस का टाइम बाउन्ड इम्लीम्बेशन करेगी? यह देश के 51 परसेंट पापूलशन का सवाल है।

में एक ग्रीर शब्द व्यक्तकर श्रपनी बात खत्म करंगा । पूरी दुनिया में, मेरे ख्याल में, जो हिन्दुस्तान के क्षेत्रर की कंडीशन है, दो-तीन देशों में इससे बरी हो सकती हैं; लेकिन बाकी सभी देशों में चार से तेक्र दस टाइम तक उनको ज्यादा वेजेज मिलता है। तो मिनिस्टर साहब से मैं रेक्वेस्ट करंगा कि सब बातों का **डिबीजन हो ग्रौर कुछ बातों** को दुबारा देखा जाय ग्रीर इस मिनिमम वजेजको दुबारा रिवाइज किया जाये, जैसे कि हरियाणा में 29.5 दिया जाता है, इसी तरह से आप भी इसे बढ़ाइये। इन शब्दों के साथ में श्रापको धन्यवाद देती है।

श्री मोहम्मद सलीम (पश्चिमी बंगाल): माननीय उपसभाध्यक्ष महोदय, हमारे समाज के सबसे पिछड़े रूए वर्ग, जिसकी हालत सबसे बदतर है, उसके बारे में मंत्री महोदय, के स्टैटमेंट पर हम चर्चा कर रहे हैं।

[उपसभाष्यक्ष (श्री मास्कर ग्रन्नाजी मासोदकर) पीठासीन हए ]

मेरा पहला सवाल यह है और जैसे कि अन्य आदरणीय सदस्यों है ने कहा कि

of Report by the National Commission on Rural Labour

हम कमेटी, कमीशन प्रप्वांट करते हैं ग्रीर चार साल की मेहमत और अध्ययन के बाद अब रिपोर्ट मिलती है तो हमारे मंत्री महोदय स्टेटमेंट के द्वारा यह कहते है कि इसमें विस्तृत छान-बीन करने की जरूरत है। मैं यह जानता चाहता हूं कि क्या इसकी बाड़ में जो सरकार की जम्मदारी है, क्या वह उससे छुटकारा पाने की कोशिश सो नहीं कर रहे हैं? मैं मंत्री महोदय से पूछता चाहना हूं कि इस कमीशन की रिपोर्ट के बारे में सरकार का मत क्या है, ऐक्शन क्या है क्या वह इसे ठाडे घर में तो नहीं भेजना चाहते हैं ? क्या वे इसके लिए एक स्रोर रिब्य कमेटी बनेता च**हते हैं** जो इसकी विस्तृत छानबीन करने के लिए कुछ समय लेगाकर ज्यादा तफसील में जाय ? या फिर क्या वह इसके इम्प्ली-टशन के लिए कुछ एकदामात की, कुछ कदमों की घोषणा करना च हते हैं ? ं रेकोमेंडेशन नहीं भी भानते : ग्रगर पूरी हैं तो मंत्री महोदय, एक ऐसा टाइस शेंडयल बता दें कि इतने समय के अन्दर इसे करेंगें। इसके ग्रंदर कुछ ऐसी बातें हैं जो उनको मैनुफैस्टों में भी कही। गई हैं। तो क्या इसके इम्प्लीमेंटेशन के लिए, इसमें इसको विस्तृत छान-बीन की जरूरत नहीं है, जो सच्चाई हमारे सामने हैं, उनको लागु करने के लिए सरकार क्या करने जा रही है, यह मैं मंत्री महोदय से जानना चाहता है।

द्सरा, सवाल मेरा यह है कि इस कमीभान के विचार में यह था कि जो एक्जोस्टिंग लेजिसलेटिय प्राविजंस है, इसके बारे में इनका जो ग्रध्ययन है, जो हमारे जो कानुन बने हुए हैं, वे सही ढंग से लागू नहीं होते । अभी माननीय सदस्य गुरुदास गुप्त जी बना रहे थे कि बहुतसी राज्य सरकारें चाहे सिनिसम वेजेज की बात हो, चाहे वह ग्रग्निकल्चरल वरक्स की बान हो और चहि उनकी सोशल सेक्य्रिटी का सवाल हो श्रीर चाह वह बड़े लेबर श्रद्धोलिशन के बारे में हेहमारेकानून हर क्षत्न में बने हुए हैं लेकिन ग्राज भी हमारे देश में बांडेड मजदर हैं, इसको दूर करने के लिए कानून का सही ढंग से उपयोग नहीं होता है। इसकी कहां विस्तृत छान-बीन होती है।

महोदय, कल मैं जम्म गया था ' दहां जो सरकारी कामकाज कांट्रेक्टर के जरिए गावों में होता है, लेकिन उनको साल भर मजदूरी नहीं दी जाती है। इस बात की लेकर हमारी संगठनजो है वह जब बातचीत करने के लिए जाते है तो सरकार क अफ़सरों काजो रवैयाहै वह यह है कि वे सुनवाई नहीं करते और कानून में उनकी जो त्रोंटक्शत दी हुई है, उनको लागू नहीं करतेः तो ग्रामीण क्षेत्र में जो सरकारी काम होता है, वहां के जंगलों में काम कांट्रैक्टरों को एमा जाता है या जो अन्य एजेंसियों की दिया जाता है उसकी न दे छरके हम डायरॅक्ट उनको काम दें सकते हैं इस बारे में सरकार का क्या विचार है यह में मंत्री महोदय से जानना चाहता हूं ?

इसके ग्रलावा जो हमारे देश में सोसल सिक्युरिटी का मामला है, जिसके बारे में दूसरे सत्नतीय सदस्य भी उह रहे थे, जब उस पर बहुत कम ध्यान दिया जाता है, चाहे बाइल्ड लेबर की मामलाहो ...

THE VICE-CHAIRMAN (SHRI ANNAJI MASODKAR): BHASKAR You need not repeat it.

श्री मोहम्मद सलीम : मैं दूसरे बारे में कह रहा हूं। चाहे चाइस्ड लेबर के बारे में ही या दूसरे प्रकार के ेबर के बारे में हो, जो कम से कम वेज में ज्यादा से ज्यादा मेहनत करते हैं और सब से खराव हालत में हैं, उनकी कोई सोक्सल सिक्य्रिटी का अरें अमेंट नहीं है चाहे रिटायरमेंट के बाद हो या नौकरी के दौरान में हो, यहां तक औरतों की जो मेटरनिटी बेनिफिट दिया जाना चाहिये, वह भी नहीं मिलता है। इसलिए मैं प्रोविश्वन राज्य संस्कारें लाग नहीं करती same fate. This Commission हैं, उनके बारे में सरकार क्या कदम उठा appointed in 1987. It has been रही है ? मैं यह भी कहना चाहता हूं Prime ने ग्रामीण श्रमिकों के क्षेत्र में कुछ taken four long years. Now

on Rural Labour पालियामेंट में कई बार कहा गया है कि केरल के ढांचे पर कुछ कानून बनाया जा सकता है। मंत्री महोदय से मैं यह कहना चाहता हूं कि ६रल इम्प्लायमेंट ग्रामीण श्रमिकों के बारे में कंस्ट्रक्षन वर्कर्ज के बारे में एक बिल वर्षों से पड़ा हुआ है। संस्ती महोदय यह बताएं कि कॅस्ट्रक्शन वर्कज (रेग्नेशन औफ इम्पलायमेंट एंड कंडीशंस म्रोंफ सर्विस) काजी बिल पड़ा हुआ है, उसको अध्यक्त तक लागू करेंगे ? मैं यह जानना चाहता हूं क्या सरकार यह बिल इसलिए नहीं ला रही है क्योंकि उनको बिल्डर्ज लॉबी यह बिल नहीं लाने दे रही है ? इंट-भट्टों में जो काम करते हैं ग्रामीण क्षेत्रों में, उनके लिए भी खिक क्लिन वर्क (रेगुलेशन भ्रॉफ से इम्पलायमेंट एंड कंडीशंस ग्रांफ सर्विस) द्विल लाने का सरकार वायदा भी कर चुकी है, आप यह बताएं कि उसको कब लाएंगे ? ग्राखिकी बात यह है कि जब तक हम पंचायती व्यवस्था नहीं करेंगे तब तक ग्रामीण क्कर्ज के बारे में हम सही द्वांग से काम नहीं कर पाएंसे। जम्मू में कोई विधान समा नहीं है, इलेक्टेड रिप्रेजेंटिव नहीं है, डिस्टबेंस नहीं है, कश्मीर में अगर बायलेंस है है किन कम से कम जम्म में भी ग्रसर कोई इरेलटेड स्प्रिजेंटेटिव का अरेंजमेंट

of Report by the

National Commission

SHRI T. A. MOHAMMED SAQHY Nadu): Vice-Chairman, (Tamil Mr. persistently demanded hon. Members appointment of this Commission. Like the Mandal Commission which appointed with great difficulty then it was kept in cold storage, this यह जानना चाहता हूं कि जो एग्जिस्टिंग Commission has also met with the Ministers. It submitted कि केरल ग्रीर पश्चिमी बंगाल सरकारी report in July this year. So it has condition of the agricultural labourers एचीवमेंटस प्राप्त की है भ्रीर उनको इस in our country has changed. We must म सफनताएं मिली हैं, मैं यह जानना चाहता take into account whatever formulas हूं कि उनकी सफनताओं को मामने रख we worked out, the recommendations कर दूसरे राज्यों में भी इसी प्रकार के which are enumerated in the report, कातून लागू किये जाएंगे ? इस के बारे and the same should be impltmented में एक कमटी की रिपोर्ट भी हैं भीर will become infructuous and useless

हम नहीं करते हैं तो हमा मजदूरों

की सदखोरों, महाजनों और टेकेटारों से बना

धन्यनाट

अहीं पः⊓ंते

of Report by the National Commission on Rural Labour

[Shri T. A. Mohammed Saqhy]

The Statement, given by our Minister, does not contain anything about the report of the Commission. This report has been kept in the library.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Minister wants you to read the state-

SHRI T. A. MOHAMMED SAQHY: The report says that there are more than 60 per cent of our village population who were holding less than one hectare of land. This was the position in 1981. In 1982, this has increased to 67 per cent. This shows that our agricultural labour are not getting proper funding through the co-operative banks and other banks. Why are these co-operative banks not able to finance them? It is because the are not able agricultural labour repay the loans they take, simply because thye do not get proper wages. They are also not able to get proper yield from their land or proper return on their investments to be able to pay back their loans taken from those banks. The result is that these rural banks are not able to pay to their apex banks. Therefore, financing such people has become limited and restricted. In 1978, Gandhi Peace Foundation identified 26,17,000 bonded labourers. How these bonded labourers come up? It is because they do not get proper wages; the moneylenders and the big farmers exploit them by extracting work from them and by taking away their produce, reducing them to the position of a bonded labourer. the big farmers big landlords who are verv powerful in the villages, and their will is the law. They pay them very wages. That is why, though child labour has been prohibited. In spite of that, the Government has accepted in its report .....

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Nothing is accepted; this is only in the report

CHOW-**SHRIMATI** RENUKA DHURY (Andhra Pradesh): We have

legitimised child labour we havepassed a Bill in this House.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) Please ask your questions on the statement only.

SHRI T. A. MOHAMMED SAQHY: I found it from the annual report "that child labour to a considerable extent persists in various kinds of employment on account of socioeconomic compulsions." The reason is that the parents do not get proper wages; they do not have proper earning and even though we have fixed minimum wages taking into account the poverty line, these wages are not being paid to the workers. poverty line has not been properly assessed. As a result of non-payment of the minimum wages, sulticient for running their family, they employment for their children. What happens to our own legislations? We violate them ourselves by not providing proper financing avenues for the agricultural labour who is the backbone of our country. All these problems arise because we do not take much care about them. We have to take all the precautions and see that proper funds are provided to them. Just enacting laws would not be sufficient; we have to see that these laws are properly implemented. far have we been able to implement legislation relating to child labour? We have Sivakasis and every year children there due die accidents, due fire to to accidence, and we are not able to things. By the time prevent these we decide to act, so many things crop up in mind and we do not act. We have become inactive.

Thertfore, I would request the hon. Minister to tell us what steps Government is taking to avoid and avert all such accidents, and also how the Government is going to improve condition of the agricultural labour in the rural areas Take the case brick kilns. This is one of the important village industries. Even brick kilns association have complained that they are not getting

of Coal re. submission

proper supplies of coal and other materials which they require. Thev have also to face a big competition. We must try andi protect the village people in industries. Then only, the villages, both the agricultural labourers and the non-agricultural labourers could compete with other sections of the society.

SHRIMATI RENUKA CHOW-DHURY: Can I add just one thing?

VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASUDKAR): Mr. Mathur has to seek clarifications.

SHRIMATI RENUKA CHOW-DHURY: Mr. Mathur will never say \*no'.

VICE-CHAIRMAN THE (SHRI BHASKAR ANNAJI MASODKAR): We can say 'no' to you?

SHRIMATI RENUKA CHOW-DHURY: Thank you, Sir. My point is that the women agricultural labourers are paid far less than men. Now, when we have laws for non-discrimination .between sexes, is not being made applicable to the agricultural sector of our country. Is there a concrete proposal on plan for eradicating this discrimination? Because of this very reason. women are employed much more than men in this field. This is again denigrating the status of women in India. We work more, but we get paid less.

श्री जंगदील प्रसाद सायर (उत्तर प्रदेश) : श्रीमन, मैं इस रिपोर्ट में क्या लिखा है, कैसे करेंगे, उसका सवाल नहीं क्रमा चाहता, क्योंकि यह बड़ा मीटा पोथन्ता है । उसमें सब फला के लिए यह, पोथन्ता है । उसमें सब फलां के लिएयह, और . . . (व्यवद्यान)

उपस्थाध्यक्ष (श्री भाष्मीर कर्माची मसौदकर) : तो भी कुछ स्वाल ...

श्री बच्चीश प्रसाद माध्यः में यह जानना चाहता हं कि क्या केंद्रीय सरकार

of Report by the National Commission on Rural Labour

ने प्रदेशों की सरकारों से इससे पहले सलाह की थी? और अगर नहीं की थी, तो क्या कानून बनाने से पहले स्टेट गवर्नमेंट से वह इस कमीशन की रिपोर्ट पर उनका मत मांगेंगे ? क्योंकि उस रिपोर्ट के बाद जो भी कानून वह बनायें, उसके इम्लिमेंटेशन को जिम्मेदःरो सरकार पर ग्रःएगी मीर छोटी सी क्लाअ की छोड़ कर, जोकि किसी कारखाने में लगा हुआ है गांव के अंदर, बाकी अ.धे या लगभग अ.धे से कुछ कम देश इस के अग्दर अला है। तो इसकी इंम्पिलिमेंटेशन सर्शांकरी क्या होगी ?

यदि प्रदेश सरकार से क्रापने पहले परामर्श किया है, तो क्या परामर्श मिला है ? अगर नहीं किया है, तो लब करेंगे तथा किन-किन प्वाइट पर करेंगे ?

दूसरे उसकी इंग्लिमेंटेशन की मशीनरी आप स्टेट्स को देना चाहेंग, अथवा स्टेट्स के नीचे अकर अधिधार देना चाहेंग, इसना ढांचा बनाया होगा। भगर नहीं

SHRI G. SWAMINATHAN: (Tamil Nadu): Sir, the statement was laid by the Minister three days ago and he was said in the statement that the report has been placed in the library for reference. I went to the library three times but could not get it as there was only one copy in the library.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Was there only one copy?

SHRI G. SWAMINATHAN: There was only one copy. I waited for three hours since another Member was reading. The Minister could have laid at least three or four copies for the use of the Members. Otherwise, the Minister should have given some salient points of the report in the Statement itself.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That is true. This is not a statement

SHRI G. SWAMINATHAN: is- a voluminous one. It was laid on Friday. We din't have time on Saturday and Sunday because, many of us

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[Shri G. Swaminathan] have gone out. Today morning also, we didn't have time to read. We are not supposed to read such a big book and then came here to seek clarifications. It is an impossible thing. Next time onwards, the Minister should have some salient features of the report in the statement itself so that the Membres could seek clarifications on it or some more copies of the reports should be made available in the library.

My second point is about the Minimum Wages Act. As has been said by my learned friend, Shri Mathur, it has to be implemented by the States. The States have got their own Commissions to go into this Act. I heard that the minimum wage has been fixed at Rs. 30 and some Member had said that this was not Minister sufficient. The should clarify whether he has recommended Rs. 30 for all the States or it is different for different States. I am not aware of this as I was not able to read the report. Therefore, this has to be clarified. There is some confuscion here. There is some confusion in regard to the minimum and maximum wages.

Sir, I was a Member of the Minimum Wages Commission in Tamil Nadu some years back. We visited many years. Then, we made certain recommendations. We were criticised in the Legislature that the minimum wage recommended was so minimum that it was not sufficient for a man to live. The point is this. We make a recommendation that this should be minimum wage. If somebody pays more, if somebody pays Rs. 50, it is all right. This point has to be clarified because there is some confusion in the minds of the Members. The question is, is the minimum wage that you say going to be the maximaximum, or, whether somebody is allowed to pay more than this?

When you are recommended minimum wages, one important point

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which has to be taken into consideration is the capacity to pay. This is very important. "As has been pointed out by some hon. Members, these minimum wages are not paid by the Government. They have to be paid by the landowners or the tenants to the agricultural labourers. As you know, most of the lands have been fragmented. After the implementation of land reforms, from 15 acres once, over a period of years, it has now come to three or two acres. Therefore, you have to take into account the capacity of the landlords, the capacity of the landowners, to Somebody said "zamindars". pay. As far as Tamil Nadu is concerned, there are no zamindars. As I said, capacity to pay is a very important important criterion. Of caurse, it is another thing if you pay more for the paddy. Now, you restrict it. You pay a certain amount for the paddy. You have got the levy. The Agricultural Prices Commission recommends a certain price to be paid. You have to keep some parity vis-a-vis the consumers. In such a situation, the capacity of the landowners has to be considered. Wherefrom they can pay more? Therefore, capacity to pay is a very important criterion which has to be taken into account.

Another thing is, whenever appointed, Committees are examin the issue and give their report. They give their recommendations. Then, the report has to be considered by the Ministry. Ministry has to consider whether this particular amount can be paid. Ultimately, this has to be done by the State Governments. I would suggest that, first of all, you should convene a conference. Yau should have a time-limit for the implementation of the report. Otherwise, it can go on for years together. There will be a conflicting views within the Ministry and then there will be different views expressed by the State Governments. That is why I suggest that there should be a time-bound programme in regard to this. You should immediately cnovene a conference of Labour Ministers on this. If you go into the recommendations must and then you ask the State Governments for their views, it takes time. If the Ministry has not done it already, you should send copies of the report to the States. Then, you should convene a conference of Labour Ministers in the beginning itself so that you get the views Of the State Governments. After getting their views, you can take a decision on it and then inform the State Governments. Otherwise, you will be wasting six months or one year.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You can say that conference should be convened.

SHRI G. SWAMINATHAN: As I said earlier you should take into account the capacity to pay.

important thing auestion of implementation. How long will it take to implement it and how will it be implemented? It is a question of implementing it all over the country in relation to 51 per cent of the people. It is not like a factory where the factory inspector can go and look into things. There are many remote villages where agricultural labourers are there. There are many remote villages where the officials like the Tahsildar or the Deputy Tahsildar or the Karnam may not be able to go. The question is. how will you ensure the payment of the minimum wages in the remote villages when there is a dispute? If there is a dispute, who is going to decide? Who is going to arbitrate? What will be the mechanism? There should be a Tahsildar or somebody else to decide the dispute. When a dispute arises, when a conflict arises, where will they go? To which police station they should report? Otherwise, when a conflict arises, agricultural labourers may agitated and assault the landlords. Or, the landlords may employ hooldlums

attack the labourers. My last point is about payment of unemployment alowance. In the Thanjavur District, for example, the agricultural labourers are unemployed for more than six months in a year. The problem is aggravated as we do not get the Cauvery water. Therefore, they should get some unemployment allowance. My friend, Mr. Hanumanthappa, is here. He is responsible for this. He is responsible for the problems of the agricultural labourers in Thanjavur District. He has been a Member of this Commission. The question is , are you going to give some unemployment benefit to these people? If so, what will be the amount?

Thank you.

SHRI K. G. MAHESWARAPPA (Karnataka): As our friends have stated, the statement of the Minister...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): It is not a statement. It is about submission of the report.

SHRI K. G. MAHESWARAPPA: Yes, I would like to draw this attention to the last but one paragraph of his statement.

SHRI G. SWAMINATHAN: I think this is a very important subject. I want a full-fledged discussion on this subject in the next session.

SHRI K G. MAHESWARAPPA: He has said that the recommendations of the Commission will need to be examined at length by the va-Ministries/departments in rious Central Government, in consultation with the State Governments, where before they necessary, are mented. This means that the master is required to be examined at length and that 'length' may mean a very long period to come to a decision whether a particular recommendation is to be implemented or not. In fact, you should have at least

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[Shri K. G. Maheswarappa] indicated that certain, of the recommendations, like the old-age pension ........

THE VICE-CHAIFIMAN (SHRI BHASKAR ANNAJI MASODKAR): They will examine it.

SHRI K. G. MAHESWARAPPA: They should say whether the Government is prepared to accept anticipated recommendations without going at length and consulting all the Ministries, State Governments. Otherwise, as my friend stated, it will be putting the Report in the cold storage like the Mandal Commission Report. I want an assurance whether the old-age pension, maternity benefits, accident compensation, payment of minimum wage, recommendations relating to all these categories will be implemented by the Government within a particular time-limit.

The other point is that 67.1 Per cent of rural India lives below poverty line according to the Operation Research Group study as on March 31. 1991. About the rural labour latest gures are not found,, According to the report it is 150 million but I think it is more than 200 million, Most of them, nearly 27 per cent of the rural poor, live on Rs. 2 per capita income, Rs. 2 per day. This is the section which has not benefited after independence. They have not reaped the fruits of development in this country. For the first ten to twenty years their problems were not even looked into. Even now at this late stage, affer forty years of independence you want to take a long period consultmg various Ministries Government. If that is when are you going to implement the recommendations? That is our point.

instead of making this bald statemerit you schould have placed the report for discussion. If need be, we could have extended the House by one day and discussed the report. As my friend said, there is only one copy available. There are so many good reommendations. I could only

glance over the introductory portion of the report. We may have to go" into it. Where was the hury in making this bald statement? You could have indicated the salient features of the recommendations made in the report.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I hope the Government is taking note of a serious objection. They have not read the report and you have made the statement. The copies are not available with them. How will they apply their mind and ask you questions?

SHRI H. HANUMANTHAPPA (Karnataka): The statement is about receiving the report only.

SHRI GURUDAS DAS GUPTA: You should direct the Minister. This is a report Which has been presented to the Ministry two month back. It could be printed in any press. Why are you spending so much money on so many things?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I,et him say what we wants to say.

SHRI GURU DAS GUPTA: You should direct.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Directions are given in a different form.

SHRI G. SWAMINATHAN: A copy each can fee given to the Members, if possible.

THE VtCE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): At least to the parties—important porties—you can give.... (Interruptions) ...

SHRI JAGDISH PRASAD MATHUR: At least the report should be given... (*Interruptions*) ...

SHRI PRAGADA KOTAIAH (Andhra Pradesh): Mr. Vice-Chairman, at least some of the recommendations may be given to the Members: ... (Interruptions) ...

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श्री मोहम्म खलीलुर रहुमान (ग्रान्छ प्रदेश) जनाव बाइस चेयरमैन साहुव, यह जो नेशनल कमीशन ग्रोन रुरल लेवर क बैढटाया गया था, यह 1987 में बैटाया गया था। चाल साल के बाद इसकी रिपोर्ट ग्राई है। चार साल के बाद इसकी रिपोर्ट ग्राई है। चार साल के बाद इसकी रिपोर्ट ग्राई के जरिए से सिर्फ इजना ही बतलाया गया है कि हाऊस को, कि इसकी जो है रिपोर्ट ग्राई है। इसके कोई तफसीस जो है, नहीं बताई गई है। कोई तफसीस जो है, नहीं बताई गई है। सिर्फ जो है, यह बताया गया है कि वह जो कमीशन बैटाया गया था, उस की रिपोर्ट जो है ग्राई है।

तो भव सवाल यह पदा होता है कि बाकतन जो रिपोर्ट में है, किस किसम की रिकमण्ड्यत है ? वह जो है हाऊस के सामने ग्राना चाहिए ताकि हमको मायलम हो सके इस वजह से कि यह जो रुरल लेबर है, इसमें ज्यादातर जो है,एग्रीकल्चर जो गांव में काम करती है, वह भी जो है। कबर होती है। इनकी दर्किंग कंडीमन इतिहाई नज़क किस्म की जो है। विकित कंडीशन्स हैं । श्रभी तीव-चार सहीने पहले इस हाऊस में एक प्रोइवेट मैम्बर बिल जो है एग्रीकल्चरल लेबर के ताल्लुङ से लाई गई थी, उसमें इंतिह ग्रच्छे कीमती सोल्यमन पेश किए गए मैं थे समझता हु कि कमीशन की जो रिपोर्ट आई होगी, यकीनन एगीकत्वरल लेवर की ताल्लुक से जो बिल पेश की गई थी, उसमें भी कवर की गई है। तो ये मिनिस्टर सन्हब से यह कहुंगा जब क्राप लेजिसलेलेशन लेबर आए तो उसमें मिनिप्रम मिनिमम वेजेंज के लाल्लुक से जो है, खास ख्याल रखों कि जो मिनिमम बेजेज है उसको कवर किया जाए दाकि ग्रारल लेबर कें उजरत जो हैं, वह उससे कम न हों श्रीर जल्द से जल्द इसका जो है लेजिस-लेशन लेबर गवनमेंट को ग्राना च हिए। म्रालरेडी जो है क फी क्लैरिफिकेमनन्स हो चुकी है, जो थे मिनिस्टर सःहब से ग्रापके टक्स्सूत से दरखास्त करूंगा कि आप जल्द से जल्द को है इस तालकुक से सके । शेषिया ।

الدهرا پردیش عصد خلیل الرحس (اندهرا پردیش): جناب وائس چیرمین صاهب یه جو نیشنل کیه کمیشن ان رول نیهر کا بگهایا گیا تها - یه ۱۹۸۰ میس بیگهایا گیا تها - چار سال کے بعد اسکی رپورت آتی هے - چار سال کے بعد اسکی رپورت کے بعد جو هے اب اس اسٹیٹسلس کے ذریعہ سے صرف اتنا هی بگایا گیا آتی هے اس سے هنگر اور کوتی مرف جو وی نہیں بگائی گئی هے اس سے هنگر اور کوتی صرف جو نہیں بگائی گئی هے صرف جو نے یہ بنایا گیا ہے که وہ حو کمیشی بیٹھایا گیا تھا اسکی دیورت جو هے آتی هے -

تو اب سوال به پیدا هوتا ہے اکه واتعتاً جو رپورت میں ہے کسی اقسم کی رکیلڈیشلس ھیں - وہ جو هے هاؤس کے سامنے انا جاھئے تاکہ .هم کو معلوم هو سکے اس وجہ سے که ية جر روزل ليبر في استهل زيادة تر جو <u>ھے</u> ایکریکلچر لیبر کور ھوٹی <u>ھے</u> أاوا يهر جو اسمال اسكفل كالهج انڈسٹاری کی جو لیمر ہے جو گاؤں میں کم کرتی ہے ولا بھی ہو ہے كرر هوتى ه انكى وركنك كلة يشلس التياثي نازک قسم کي جو هين پوکلگ کنڈیشنس هیں - ابھی تین چنار مبينه بنيلي اس هناوس 'ایک پراٿيويٽ منبر بل جو هے : إيكاريكاتها مهدر ي تغال سر التي

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[شرى مصد خليل الرهمان] كدُى تهى إسبين التهائي قیمتی سیاوشن پیش کئے گئے تھے -مهن سنهها هون که کنیشن جو رپورت ائی هوگی یقیناً اگریکلجر لیمو کے تعلق سے جو كينتني تهي اسين بهي ھے ۔ تو میں منسٹر صاحب سے یہ كيونا حب آب لجسليشن لهكر أتهي نو اسمیں ہلیمم ویجوز کے تعلق جو ہے خاس خیال رکھیں ملىمم ويتجهز هيس کیا جائے تاکہ رورل لیبر کی لے کر *ا*ٹیں تاکہ جو هه سکین - شکریه -]

(SHRI We VICE-CHAIRMAN THE MASODKAR): we unorganized BHASKAR ANNAJI Honourable Minister, do you want to larly honourable constitute respond to what the Members have said?

STATE that MINISTER THE OF (INDEPENDENT CHARGE) OF THE the MINISTRY OF COAL (SHRI P. A. tion SANGMA): Sir, I can respond either! took over now or I can...

†[] Transliteration in Arabic Script.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You have to respond, according to the practice, to the queries seeking clarifications. If you want you may. If you don't want, you say, "I don't ... want." (Interruptions). The Government with all the should be ready material.

SHRI P. A. SANGMA: Mr. Chairman, Sir, I am grateful to honourable Members who have cipated in trying to get clarifications on the statement that I Friday last. am sorry—and apologize the House—that to did statement not contain the salient of he recommendations. feaures those been given, perhaps, it have been, much more meaningful a discussion—I do admit. I am told the the copies are available in the Library -not one but three. But I do concede, even three copies are not enough. However, I would like to remind the House that on Friday last there was a Starred Question No. 174—where an exhaustive reply was given the National Commission of Rural Labour. But I hope that we will have some more occasions to discuss this. report in full detail.

MEMBER: AN **HONOURABLE** During the extension of this session?

SHRI P. A. SANGMA: I don't think

Sir, in 1985 when the late Prime Minister Rajiv Gandhi addressed the at Geneva, he gave a call that must our attention the pay to labour because, particuin India, the unorganized labour about 90 per cent of our total work force. And it appears paying we are more attention to organised labour and less attento the unorganised labour. When the Ministry of Labour, he wanted me to go round the try and find out the conditions of the rural labour, which Ι did. I am grateful to many of my colleagues,.

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Members of Parliament, who on many occasions accompanied me to several places. In 1987 when Mr. Rajiv Gandhi was presenting the Budget, made an announcement he the National Commission on Labour would be costituted. Accordingly, Commission was constituted August, 1987. The Report was submitted on 31st July, and I am sorry . that from 31st July to 9th September is not yet two months as claimed by my very very good friend, Mr. Das Gupta, who should have been replying to the clarifications because he is practically the author of the Report.

In any case, the Report was submitted on 31st July, 1991, and it is a very voluminous report containing a lot of recommendations. I must thank the Commission for its having done a very good job. Many useful and concrete suggestions and recommendations have been made in the Report. I would like to assure the House that we would put all the efforts under our command to see that the recommendations studied quickly. are Whatever consultations are to be made, we will make them quickly, and wherever possible we will not lag behind in implementing these recommendations. But we have to follow certain procedures.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): But after you study the recommendations and the Government accepts them, will you come back to the House? Will you take the House into confidence? That is one of the questions.

SHRI P. A. SANGMA: Actually now we have written to the State Governments to study them. We propose that these should be discussed in the Consultative Committee.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): The Members are anxious to know recommendations the Government is going to accept, in what form

they are likely to be accepted and whethre all that material will available to the House. This is what they want to know.

SHRI P. A. SANGMA: Certainly it will be available. But before we come to that conclusion, it has to undergo certain stages. We have to call a meeting of the Indian Labour Conference. After all these, we will make up our mind. We will certainly come to the House, and the House can discuss it.

SHRI GURUDAS DAS **GUPTA:** The main question the hon. Minister has avoided. How long Minister.....

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): How he can say that, tell me.

**GURUDAS** DAS GUPTA: SHRI Sir, there has to be a timeframe. The Government cannot take years study the Report.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): He has studied it. What about the States?

SHRI GURUDAS DAS GUPTA: The Minister must tell us how long the Government will take to take a decision.

SHRI P. A. SANGMA: We intend to call a meeting of the Indian Labour Conference in November, 1991, where it will be discussed thoroughly.

SHRI **GURUDAS** DAS **GUPT** The Indian Labour Conference we discuss agricultural labour in the sence of industrialists! It is strange that industrialists will give opinion on the feasibility and efficacy, whether we should have laws for the agricultural labour. This is a fantastic thing the Minister is saying.

> THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Das Gupta, the Government is

[Shri Bhaskar Annaji Masodkar] also keen to see that the recommendations should be accepted.

SHRI GURUDAS DAS GUPTA:
The Government has never been keen because in this House the Minister categorically stated that it would make a law, but it was all postponed suddenly, and there was the Commission. The Government has never been serious about it. It is at the initiative of this Labour Minister that the things could proceed to such an extent. At least let him say:-----

SHRI P. A. SANGMA: I can. Since the House was deciding that it should come back to it again, I thought that it would not be necessary for me to react instantly to some of the points. I can however react to some of the points very instantly. For example, the main point is whether we are going to have a Central legislation for protection of the agricultural labour. That is the main issue which the Commission has recommended. I have personally, when I was the Labour Minister, made it very much known to Mr. Das Gupta that I am in favour of this. I have said so. Now that Commission has recommended the that there should be a Central legislation for the protection and welfare of the agricultural labour, I think, there should be no difficulty on the part of the Government to accept this recommendation. But we will have to go through certain procedures.

Secondly, there was a suggestion that the minimum wages should be raised to Rs. 20 per day. As of now the minimum wage as prescribed is Rs. 15 per day. I do not think there will be any difficulty for the Central Government to accept this recommendation. In fact, we are coming forward or the amendment of Minimum Wages Act, where some Changes will be there. For example, according to the Minimum Wages Act: "The minimum wages will be revised

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every five years." Now, we are goin to make it "every two years." Like that there are many things on which I can react but I thought, perhaps, will react to those points while reply ing to the debate on the working < the Labour Ministry. Then, I w touch some of the points... (Interuptions)...

THE VICE-CHAIRMAN (SHI BHASKAR ANNAJI MASODKAR Whatever points, hon. Members ha\ raised, he has replied to them.

SHRI JAGDISH PRASA
MATHUR: He said that the Stat
would have their own laws like the
Lobour laws... (Interruptions)...May
know from the Minister whether h
is going to consult the States whil
framing the... (Interruptions)...

SHRI RANJIT SINGH: Mr. Vice Chairman, I will take only half-a minute. I would like to make on suggestion. The hon Minister hi said that they would raise the mini mum wages from Rs. 15 per day Rs. 20 per day. But in Haryana the minimum wages was fixed at Rs. 3 per day by the previous Government ... (Interruptions) ...

THE VICE-CHAIRMAN (SHR BHASKAR ANNAJI MASODKAR) He is aware of it. The matter is ovei now.

SHRI GURUDAS DAS GUPTA
Sir, I must put on record my appre
ciation of the very frank statemen
the Minister has made that the Gov
ernment is interested in making significant laws for the agricultural
workers. I congratulate the Minister
for that.

SHRI V. NARAYANASAMY: I join you in congratulating the Minister.